

MC(WA) No. 58 of 2014

In WA. No. 55 of 2014

14-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

In view of the interim order of the date passed in WA. No. 55 of 2014, no further orders need be passed in this Misc. Case.

Therefore, MC(WA) No. 58 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 55 of 2014

14-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. ND Chullai, Sr. GA, assisted by Mrs. NG Shylla, GA, present for the appellants.

Mr. AH Hazarika, Advocate, present for the respondent.

Heard.

By means of this writ appeal, the State respondents have challenged the impugned order dated 13-6-2014 passed in WP(C) No. 311 of 2013 by learned Single Judge whereby the writ petitioner, Vikram D. Momin has been directed to be reinstated in service.

Learned counsel for the appellants argued that the learned Single Judge has erred in law in ignoring the fact that the arms and ammunitions allotted to the writ petitioner (a Constable) was found in the market.

Admit the appeal.

List this appeal for hearing after a period of one month. Meanwhile, till the next date of listing, the operation of the impugned order shall remain stayed.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 304 of 2012

14-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. S. Dey, learned
counsel for the respondents.

List on 21-7-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah